

MR. DEPUTY-SPEAKER : What is your point of order ? 12.13 hrs.

SHRI JYOTIRMOY BOSU : I had given notice of an adjournment motion. I was informed by your Lobby Assistant when the House was moving that the adjournment motion had been disallowed. Immediately I had to look for protection. Then and there I wrote-in black and white-and passed it on to you by hand Will you kindly make a mention of that for which there is a provision and allow me to make a brief statement thereon ? Please tell me what your observations are I am acting according to the laid-down rules or am I doing it in a different manner ? I want to hear you, Sir,

MR. DEPUTY-SPEAKER : When I have the time to read your letter in my chamber. I shall tell you whether you have done according to rules or not. (*Interruption*) There should be an end to this.

SHRI P. VENKATASUBBAIAH (Nandyal) : On a point of order.

MR. DEPUTY-SPEAKER : What is your point of order?

SHRI P. VENKATASUBBAIAH : You said that the Ministers was going to make a general statement on the drought situation in the country. I had made certain specific references to the unprecedented drought situation in Andhra Pradesh and the inadequacy of the financial assistance given.....

MR. DEPUTY-SPEAKER : I hope the statement will include that.

SHRI P. VENKATASUBBAIAH : ... and the supply of foodgrains. I want to know from the hon Minister whether he is going to make a special reference to the points raised by me.

MR. DEPUTY-SPEAKER : That will be conveyed to the Minister. (*Interruptions*) Only point of order. Nothing else. Secretary. (*Interruptions*)

AN. HON. MEMBER : On a point of order.

MR. DEPUTY-SPEAKER : It cannot be point of order every time. Secretary.

#### MESSAGES FROM RAJYA SABHA

SECRETARY : Sir, I have to report the following messages received from the Secretary of Rajya Sabha :—

- (i) "In accordance with the provisions of rule 127 of the Rules of procedure and Conduct of Business in the Rajya Sabha, I am directed to inform the Lok Sabha that the Rajya Sabha, at its sitting held on the 29th August 1972, agreed without any amendment to the Rulers of Indian States (Abolition of privileges) Bill, 1972, which was passed by the Lok Sabha at its sitting held on the 26th August, 1972."
- (ii) "In accordance with the provisions of rule 127 of the Rules of procedure and Conduct of Business in the Rajya Sabha, I am directed to inform the Lok Sabha that the Rajya Sabha, at its sitting held on the 30th August, 1972, agreed without any amendment to the Mines and Minerals (Regulations and development) Amendment Bill, 1972, which was passed by the Lok Sabha at its sitting held on the 26th August, 1972."
- (iii) "In accordance with the provisions of rule 127 of the Rules of Procedure and Conduct of Business in the Rajya Sabha, I am directed to inform the Lok Sabha that the Rajya Sabha, at its sitting held on the 30th August, 1972, agreed without any amendment to the Seeds (Amendment) Bill, 1972, which was passed by the Lok Sabha at its sitting held on the 26th August, 1972."

#### ASSENT TO BILLS :

SECRETARY : Sir, I also lay on the Table following three Bills passed by the Houses of Parliament during the current session and assented to since a report was last made to the House on the 25th August 1972:—